

### Employment of Displaced Persons

\*1501. **Shri Bangshi Thakur:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government had taken a decision that displaced persons from East Pakistan will be given first preference while making appointments to the vacancies occurring in the Central Government Offices located in West Bengal, Bihar, Orissa and Assam;

(b) whether it is also a fact that decision was taken to relax the upper age limit up to 45 in the matter of their appointment and promotion; and

(c) if so, the action taken thereon?

**The Minister in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) Age relaxations have been given as in the statement placed on the Table of Lok Sabha. [See Appendix VI, annexure No. 133.]

(c) The decision was communicated to all appointing authorities and the Employment Exchanges for compliance.

**Shri Bangshi Thakur:** May I know whether such a decision is applicable to Tripura also with regard to the Central Government offices therein?

**Shri Datar:** It is applicable with regard to the Central Government offices.

**Shri Prabhat Kar:** May I know what the actual effect is, after the recommendations have been communicated to the Governments of West Bengal, Bihar, Orissa and Assam? May I know whether the recommendations have been implemented?

**Shri Datar:** I cannot give any answer off-hand at this stage.

**Shri S. M. Banerjee:** May I know whether it is a fact that relaxation has also been given in respect of age-limit in the matter of retirement? Supposing a man retires at the age of 55, will that displaced person be given an extension beyond 55?

**Shri Datar:** In the case of retirement, different considerations arise. If it is found that in proper cases either the displaced person's services should be extended or that he should be re-employed, then such an extension is given to him.

**Shri Hem Barua:** From the statement and from what the hon. Minister said, it is evident that relaxation in the matter of age-limit is given to the displaced persons. But the question is whether first preference is given to the displaced persons in the matter of appointments or not. About that, the hon. Minister and the statement are both silent.

**Shri Datar:** This is about the displaced persons. So far as the displaced Government servants are concerned, they are entitled to certain priorities.

**Shri Ranga:** Will an effort be made to present a report to the House, giving information as to the effect the various Governments have given to the recommendation made by the Government of India in giving preference to the displaced persons?

**Shri Datar:** Yes, Sir. I have certain figures to show that the rules that we have issued are being implemented.

**Shri Ranga:** I mean the effect of it. How many people have been given this opportunity?

**Shri Datar:** Yes; from February, 1956 to October, 1957, 4,126 persons have been employed in the eastern zone, and about 414 have been employed outside the eastern zone.

### Conference of the Superintendents of Ordnance Factories

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\*1502. { **Shri S. M. Banerjee:**  
**Shri Tangamani:**  
**Shri Prabhat Kar:**  
**Shri Muhammed Elias:**  
**Shri Sarju Pandey:**

Will the Minister of Defence be pleased to state:

(a) whether a Conference of the Superintendents of Ordnance Factories was held at Calcutta on the 12th and 13th March, 1958; and

(b) If so, the decisions taken in the Conference?

The Deputy Minister of Defence (Shri Raghuramalah): (a) Yes, Sir.

(b) The Conference is a departmental one called by the new Director General of Ordnance Factories and among other things matters concerning the Ordnance Factories production were also discussed and the new Director General of Ordnance Factories had the opportunity of meeting heads of Ordnance Factories. This conference is of the same category as large numbers of meetings at official level held in various ministries or departments.

Shri S. M. Banerjee: May I know whether the report submitted by the Defence Production Committee was discussed at the Conference and, if so, whether any decision was taken?

Shri Raghuramalah: It is after all a departmental conference; not a formal conference to take any decision. Various matters concerning production, provisioning, etc., were discussed. I imagine that the report referred to by the hon. Member was discussed. It is not a formal conference.

Mr. Speaker: The hon. Member demands an answer, "Yes" or "No". He wants to know whether the report of the Committee was discussed there. If the hon. Minister knows it, let him say.

Shri Raghuramalah: The report is still under examination of the Government.

Mr. Speaker: Therefore, it was not discussed.

Shri Raghuramalah: Therefore, I should imagine that it was not discussed. I have no specific information as to whether this item was discussed. The information that I have is, problems concerning production, provisioning, etc. were discussed. As to what particular items were discussed, I have not got the exact information at present.

Mr. Speaker: It is easy to say: "I do not know whether this report was discussed. I want notice". By all means the hon. Member will put another question if I will allow it.

Shri S. M. Banerjee: May I know whether the difficulties met with in the procurement of civilian jobs have been brought to the notice of the Ministry and, if so, what steps are likely to be taken by this Ministry in the matter of procurement of such jobs?

Shri Raghuramalah: Will the hon. Member repeat the question?

Mr. Speaker: In such a long question, nobody can bear any point in mind.

Shri S. M. Banerjee: I will repeat it.

Mr. Speaker: If he repeats it in the same way, it will be useless.

Shri S. M. Banerjee: There are some difficulties in the procurement of civilian jobs because there is no healthy co-operation given by the Director-General of Supplies. So, may I know whether these points were brought to the notice of the Director-General of Ordnance Factories and of the Ministry and, if so, what steps are being taken to co-ordinate the activities of the Director-General of Ordnance Factories and the Director-General of Supplies in this matter?

Shri Raghuramalah: The very presumption of the hon. Member, to my knowledge, is not correct. There is perfect co-ordination between the Director-General of Ordnance Factories and the Director General of Supplies.

Shri Prabhat Kar: May I know whether it is a fact that the value of civilian production has been reduced from Rs. 4.5 crores to Rs. 3.5 crores, and whether this matter was also discussed and, if so, what steps are proposed to be taken in this regard?

Shri Raghuramalah: As I mentioned, various problems relating to production were discussed. I have no

information as to whether this particular item has been discussed. I should imagine that all these things were generally discussed.

**Accident at Classification Range (Bulls Eye-Chandmari) in Babina**

1503. { Shri Jagadish Awasthi:  
Shri S. M. Banerjee:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that some villagers were killed and injured at the Classification Range (Bulls Eye-Chandmari) at Babina this year;

(b) if so, the steps taken to protect the villagers from such accidents;

(c) the number of deaths; and

(d) the compensation paid?

The Deputy Minister of Defence (Sardar Majithia): (a) No.

(b) The following steps are taken:—

(i) Villagers are warned through the civil police, well in advance of the date of field firing, to get clear of the danger area.

(ii) Military personnel also ensure that no firing takes place if human beings or cattle are seen within the danger zone.

(iii) After firing is completed, Army clearance parties go over the area to search for blinds, if any, and to destroy them. Only after this has been done, that the area is declared open for public.

(e) and (d). Do not arise.

श्री जगदीश अवस्थी : क्या सरकार को यह मामूला है कि २६ मार्च को उसी बाबीना शैविक क्षेत्र में एक बिस्कोट दुष्प्रा या जिसके फलस्वरूप कई बच्चे मारे गये थे या हताहत हुये थे ? यदि हाँ, तो ऐसी घटनाओं फिर न हों

इसके सम्बन्ध में सरकार क्या कर रही है तथा वहाँ पर इससे जो आतंक और भय उत्पन्न हो गया है उसको दूर करने तथा लोगों में विश्वास उत्पन्न करने के लिये कोई सुरक्षात्मक कार्यवाही करने पर विचार कर रही है ?

Sardar Majithia: I have already replied to the question that no deaths have taken place. I do not know where the hon. Member has got this information from.

Shri S. M. Banerjee: May I know the distance of the classification range from these villages? Is there any proposal to remove the range or ask the villagers to shift to some other village?

Sardar Majithia: I shall require notice for giving the House the exact distance between the range and the villages. But I can only say this much; that while selecting the range, we take the greatest care to see that the villages are at such a distance that they do not interfere when firing takes place. This area in particular, where field firing is practised, is absolutely clear of inhabitants.

Mr. Speaker: The hon. Minister said that no accident took place.

Shri S. M. Banerjee: He said there was no death. I want to know whether some men were wounded and if so, what is the number of such people.

Sardar Majithia: As I said, we take the greatest care. But offhand I do remember that there was one person who went into that area and was injured not in this particular range that we are talking of, but in another range. I am coming out with information which was not asked for. He was dabbling with one of the darts which did explode and he was injured, but that was because he was at fault for the simple reason that he should have informed the military police that there was a particular dart which is normally done in other cases.

Mr. Speaker: I request hon. Ministers not to go technically by the expression; hon. Members do not know